

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-224(PB)/2020**

**IN THE MATTER OF:**

Mr. Yatish Agarwal & anr.

.... Applicant/petitioner

v.

M/s. Vardhman Eststes and Developers Pvt Ltd & anr. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 16.01.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**MR. S.K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Ms. Asmita Chaudhary & Mr. Upmanyu  
Kumar, Advs.

For the Respondent

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the Corporate Debtor-Respondent.

Process dasti.

List for further consideration on 13.02.2020.

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**(B. S. V. PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**